

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.565/06

This the 9th day of August 2006

C O R A M

HON'BLE SMT SATHI NAIR, VICE CHAIRMAN

P.V.Mariamma, W/o T.Thankappan (Alias Varghese)
Pathalil Puthen Veetil, Thannithode P.O,
Kozhencerry Taluk, Pathanamthitta District.

Applicant.

(By Advocate Mr.T.C.Govindaswamy)

Vs.

- 1 Union of India represented by the Secretary to the Govt of India, Ministry of Communications (Dept. Of Telecommunication), New Delhi.
- 2 Chief General Manager (Telecommunications) Kerala Circle, Trivandrum, Kerala.
- 3 Accounts Officer, O/o the Principle General Manager Bharat Sanchar Nigam Ltd, Ernakulam.
- 4 The Communication Accounts Officer Office of the CCA, Kerala Telecommunication PMG Junction, Trivandrum.

Respondents

(By Advocate Mr.P.M Saji, ACGSC)

O R D E R

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The applicant is a widow of late T.Thankappan who retired on 31st May 1991. She is aggrieved by the non-grant of family pension. It is seen from Annx.A1 that the matter is under consideration with the respondents who vide Annx.A1 had directed the applicant to produce the legal heir certificate. It is submitted that the applicant produced the desired certificate

to the concerned authority. Since the matter is under consideration of the 2nd respondent who has to take a final decision in the matter, I direct the 2nd respondent to finalise the decision of family pension to the applicant and communicate to the applicant within a period of three months from the date of receipt of a copy of this order. The O.A stands disposed of at the admission stage.

Sathi Nair
(Sathi Nair)
Vice Chairman.

kkj